

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 04
(IB)-106(PB)/2024

IN THE MATTER OF:

M/s. Indo Spirits

.... Petitioner/Applicant

Vs.

M/s. Multicity Hospitalities LLP

.... Respondent

Order u/S. 9 of the Insolvency & Bankruptcy Code, 2016

Order delivered on 09.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Adv. Anand Shankar Jha, Adv. Sachin Mintri, Adv.
Abhilekh Tiwari

For the Respondent : None

ORDER

Ld. Counsel for the Petitioner is unable to join properly through VC.

None appeared on behalf of the Respondent.

List the matter **on 13.05.2024.**

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)